

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76823 of 2018

(Arising out of Order-in-Appeal No.20/GHY/CE(A)/GHY/2017 dated 12.03.2018 passed by Commr. (Appeals) of CGST & Excise, Guwahati)

M/s Pusalata Choraria

C/o Arihant (Puja Complex Road), Central Road, Silchar-788001, Assam

Appellant

VERSUS

Commissioner of CGST & Excise, Guwahati

5th Floor, Customs House, Nilmani Phukan Path, Christian Basti, Guwahati

Respondent

Appearance:

None for the Appellant

Shri T.Mondal, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75053/2021

DATE OF E-HEARING : 04.03.2021

DATE OF DECISION : 04.03.2021

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/-

(P.K.Choudhary)
Member (Judicial)

mm